

**Withdrawal of cases against erstwhile
Jan Sangh Leaders**

3992. SHRI VASANT SATHE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have taken a decision to withdraw the cases against erstwhile Jan Sangh leaders; and

(b) if so, the details of the cases withdrawn/proposed to be withdrawn and the justification therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) No, Sir.

(b) Does not arise.

**Fallow and Cultivable Land owned
by Union Ministers**

3993. DR. V. A. SEYID MUHAMMAD: Will the PRIME MINISTER be pleased to state:

(a) the names of Union Ministers who owned fallow and cultivable land; and

(b) the area of land owned by each of them?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) and (b). Details of landed property, if any, owned by Union Ministers would be contained in the disclosures made by the Ministers to the Prime Minister, as required by the 'Code of Conduct' for Ministers. Such disclosures are confidential. I am having the information extracted and will communicate the same to the Hon'ble Member as soon as it becomes available.

**Destruction of a Pamphlet Praising
the Emergency**

3994. SHRI YADVENDRA DUTT:

SHRI BRIJ BHUSHAN
TIWARY:

SHRI G. M. BANATWALLA:

SHRI MUKHTIAR SINGH
MALIK:

SHRI S. S. DAS:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether his attention has been drawn to the news-item published in the *Indian Express* on 17-11-197, saying that an ex-Director General of CRP has ordered the destruction of the pamphlet published and written by him, praising the emergency and a guide book, which he had prepared and was sold to all new recruits and made a compulsory special study in which he had detailed steps to be taken against the opponents of the emergency;

(b) whether it is a fact that the same officer has been appointed the Secretary member of the Police Commission as announced by the Government of India; and

(c) whether it is a fact that this destruction of evidence by him is in the knowledge of the Home Ministry or the Home Minister?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH):

(a) Yes, Sir. Neither the pamphlet nor the relevant chapter of the recruits guide contains any instructions as to how to deal with opponents of the emergency. Instead, they purport to be a historical narrative of the law and order situation in the country preceding the proclamation of emergency, based on the official version of the Government of the day about the circumstances leading to the emergency. In the changed context, these became irrelevant and hence copies of the pamphlet in possession of the subordinate officers were ordered to be destroyed and the particular chapter from the guide book was ordered to be removed, by the then DG CRPF.

(b) and (c). The same officer has been appointed as a Member of the National Police Commission. Copies of the publication are still available with the Government and the destruction or modification of copies, which was reported to Government, did not amount to destruction of evidence.

Payment of Scholarships to S.C. and S.T.

3995. SHRI R. L. KUREEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the scholarships money given to Scheduled Castes and Scheduled Tribes is paid every-month regularly throughout the country;

(b) if not, the reasons therefor; and

(c) whether it is not possible to make payment every month as the payment of salary to other employees is done?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):

(a) to (c). According to a recent survey conducted by the Central Government, the scholarship money has not been disbursed every month regularly. According to the analysis made, the main reasons for delay in disbursing the scholarships are as follows:—

(i) The scheme has not been decentralised in a number of States;

(ii) students do not submit application forms in time;

(iii) application forms are not filled up properly requiring clarifications from students from time to time. Sometimes a vital certificate like Caste certificate is not furnished;

(iv) Procedural formalities in giving sanction and encashing of bills.

State Governments have been accordingly given fresh suggestions in the matter in October, 1977 and have been advised to try out the suggestions of Government of India coupled with their own experience to see how best scholarships can be disbursed every month.

अरुणाचल प्रदेश में उपद्रव कराने का प्रयास

3996. श्री यादवेन्द्र दत्त : क्या गृह मंत्री यह बताने की कृपा करगे कि :

(क) क्या उनका ध्यान 7 सितम्बर, 1977 के "स्टेट्समैन" में प्रकाशित इस आशय के समाचार की ओर दिलाया गया है कि विदेशी धन की सहायता से अरुणाचल प्रदेश में उपद्रव कराने का प्रयास किया जा रहा है जैसा कि अरुणाचल प्रदेश के मुख्य मंत्री ने उक्त समाचार पत्र के संवाददाता के साथ बात-चीत के समय आरोप लगाया था ; और

(ख) यदि हां, तो सरकार ने विदेशी धन की सहायता से उपद्रव कराने वाले व्यक्तियों के विरुद्ध क्या कार्यवाही की है ?

गृह मंत्रालय में राज्य मंत्री (श्री धनिक लाल मण्डल) : (क) जी हां, श्रीमान् ।

(ख) इस संबंध में उचित सतर्कता बरती जा रही है ।

Correction of Answer to Unstarred Question No. 445 dated 16.11.1977 reg: Persons detained without Trial

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): In reply to Unstarred Question No. 445 in the Lok Sabha on the 16th November, 1977, a statement was laid on the Table of the House giving information about the number of persons under detention without trial in different States. In